

KARNATAKA LOKAYUKTA

NO:UPLOK-1/DE/401/2015/ARE-9

M.S. Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 27-05-2017

:: ENQUIRY REPORT ::

Sub: Departmental Enquiry against 1) Sri.R.V.Katti, Tahasildar Grade-I, (Rule-32), Dharwad district, 2) Sri.Paramanand Doddinavar, Village Accountant, Kanvi Honnapur village and taluk and 3) Sri.P.M.Hiremath, Revenue Inspector, Dharwad Circle, Dharwad -reg.

Ref: 1) Government Order No.RD 36 ADE 2015, Bangalore, dated 16.07.2015.

2) Nomination Order No: UPLOK-1/DE/401/2015, Bangalore dated 25/7/2015 of Hon'ble Upalokayukta, has nominated Adll. Registrar of Enquiries-5 to frame the charges and to conduct departmental enquiry. As per order No.Uplok-1/DE/2016, Bangalore dated 3.8.2016 of Hon'ble Upalokayukta-1 this file is transferred to ARE-9.

*****@*****

This Departmental Enquiry is initiated against 1) Sri.R.V.Katti, Tahasildar Grade-I, (Rule-32), Dharwad district, 2) Sri.Paramanand Doddinavar, Village Accountant, Kanvi Honnapur village and taluk and 3) Sri.P.M.Hiremath, Revenue Inspector, Dharwad Circle, Dharwad (hereinafter referred to as the "Delinquent Government Officials" in short "DGOs").

27/5/2017

In view of the Government Order cited above at reference No.1 and Nomination Order at reference No.2 has nominated Additional Registrar of Enquiries-5 to frame the charges and to conduct departmental enquiry:

ANNEXURE-I

CHARGE

2. ಫಿಯಾದಿದಾರ ಶ್ರೀ ಭೀಮಪ್ಪ ಬಿನ್ ಶಿವಪ್ಪ ರಟ್ಟೊಳ್ಳಿ ಇವರು ಅ.ಸ.ನೌ.1ರವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಗೆ ದಿ:16/11/2012ರಂದು ದೂರನ್ನು ಸಲ್ಲಿಸಿ, ತಮ್ಮ ದೂರಿನಲ್ಲಿ ದಿ: 01.12.2011ರಂದು ಧಾರವಾಡ ತಾಲ್ಲೂಕು ಕಣವಿಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.61/5 ಕ್ಷೇತ್ರ 4 ಎಕರೆ 34 ಗುಂಟೆ ಹಾಗೂ ಸರ್ವೆ ನಂ.62/5 2 ಎಕರೆ 13 ಗುಂಟೆ ಜಮೀನನ್ನು ಶ್ರೀ ಶ್ರೀನಿವಾಸರಾವ್ ಬಿನ್ ರಾಘವೇಂದ್ರ ರಾವ್ ದೇಸಾಯಿರವರಿಂದ ತಾನು ರೂ. 9,36,000/-ಗಳಿಗೆ ಖರೀದಿಸಿದ್ದು, ಆ ಹಣದಲ್ಲಿ ರೂ. 8,76,000/-ಗಳನ್ನು ನಗದು ರೂಪದಲ್ಲಿ, ಉಳಿದ ರೂ. 64,000/-ಗಳನ್ನು ಕೆವಿಜಿ ಬ್ಯಾಂಕ್, ಮುಗದ ದಲ್ಲಿ, ಚೆಕ್ ಸಂ.16801ರ ಮುಖಾಂತರ ಕೊಟ್ಟಿದ್ದು, 4 ತಿಂಗಳವರೆಗೆ ಚೆಕ್ ಜಮಾ ಮಾಡುವುದಿಲ್ಲವೆಂದು ಶ್ರೀ. ಶ್ರೀನಿವಾಸರಾವ್ ಬಿನ್ ರಾಘವೇಂದ್ರ ರಾವ್ ದೇಸಾಯಿರವರು ತಿಳಿಸಿದ್ದರು. ಅದೇ ದಿನ, ಮೇಲ್ಕಂಡ ಜಮೀನುಗಳ ಖರೀದಿ ಪತ್ರ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ರವರ ಕಛೇರಿಯಲ್ಲಿ ನೋಂದಣಿಯಾಗಿದ್ದು, ಅನಂತರ ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳು, ಧಾರವಾಡ ಕಾರ್ಯಾಲಯಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, 15 ದಿನಗಳ ನಂತರ ದೂರುದಾರರು ಕಣವಿಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಯಾದ ಅ.ಸ.ನೌ.2 ರವರಿಗೆ ಸಂಪರ್ಕಿಸಿದಾಗ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ರವರ ಕಛೇರಿಯಿಂದ ವರದಿ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲವೆಂದು ಇವರು ತಿಳಿಸಿದ್ದು, ದೂರುದಾರರು ಭೂಮಿ ಕೇಂದ್ರ ವಿಭಾಗದ ಗಣಕೀಕರಣ ಅಧಿಕಾರಿಗಳನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಿಂದ ವರದಿ ಭೂಮಿ ಕೇಂದ್ರಕ್ಕೆ ಬಂದಿದ್ದು, ಅದನ್ನು ಈಗಾಗಲೇ ಅ.ಸ.ನೌ.2 ರವರಿಗೆ ಕಳುಹಿಸಲಾಗಿದೆಯೆಂದು ತಿಳಿಸಿದ್ದರಿಂದ, ದೂರುದಾರರು ನಿಮ್ಮನ್ನು ಅಂದರೆ ಅ.ಸ.ನೌ.2 ರವರನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ, ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ವರದಿ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ನೀವು ತಿಳಿಸಿದ್ದು, ನಂತರ ದೂರುದಾರರು ಅ.ಸ.ನೌ.3-ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಧಾರವಾಡ ವಲಯರವರನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ, ಅ.ಸ.ನೌ.3 ರವರು ಉಪನೋಂದಣಾಧಿಕಾರಿ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ವರದಿ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ;

23/12/13

ಹಾಗೂ ಅ.ಸ.ನೌ.3 ಮತ್ತು ಅ.ಸ.ನೌ.2 ಇವರು ಫಿಯಾದಿದಾರರಿಗೆ ರೂ.2 ಲಕ್ಷ ಕೊಡುವಂತೆ ಒತ್ತಾಯ ಮಾಡಿದ್ದು, ಆ ಹಣ ನೀಡದೇ ಇದ್ದರೆ, ಫಿಯಾದಿಯ ಹೆಸರನ್ನು ಪಹಣಿ ಪತ್ರಿಕೆಯಲ್ಲಿ ಗಣಕೀಕರಣ ವಿಭಾಗದಲ್ಲಿ ಅವರಿಗೆ ಯಾವುದೇ ವಿಷಯ ತಿಳಿಸದೇ ತಿರಸ್ಕರಿಸುತ್ತೇವೆಂದು ಮತ್ತು ಒಂದು ವೇಳೆ ಈ ಎಲ್ಲಾ ವಿಷಯ ಅವರ ಮೇಲಾಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ಬಂದರೆ, ನೀನು ನಮ್ಮ ಮೇಲೆ ದಬ್ಬಾಳಿಕೆ ಮಾಡುತ್ತೀಯೆ ಎಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಪೋಲೀಸ್ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತರುತ್ತೇವೆಂದು ದೂರುದಾರರಿಗೆ ಬೆದರಿಕೆ ಹಾಕಿರುವುದಾಗಿ ಮತ್ತು ರೂ. 2 ಲಕ್ಷ ಹಣ ಕೊಡದ ಕಾರಣಕ್ಕಾಗಿ ಅ.ಸ.ನೌ.2 ಮತ್ತು ಅ.ಸ.ನೌ.3 ರವರುಗಳು ಫಿಯಾದಿದಾರರು ಖರೀದಿ ಮಾಡಿಸಿಕೊಂಡಿದ್ದನ್ನು ತಿರಸ್ಕರಿಸಿರುವುದಾಗಿ ಆಪಾದಿಸಿದ್ದು: ಹಾಗೂ ಶ್ರೀ. ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿರವರು ತನಗೆ ಗೊತ್ತಿಲ್ಲದೆ, ಚೆಕ್ ಬೌನ್ಸ್ ಆಗಿದ್ದ ವಿಷಯವನ್ನು ತನ್ನ ಹೆಂಡತಿ ಮತ್ತು ತಂದೆಯ ಹತ್ತಿರ ವಿಷಯ ಹೇಳಿದ್ದು, ತಾನು ರೂ.60,000/- ಹಣ ಕೊಡಲಿಕ್ಕೆ ಹೋದಾಗ ಶ್ರೀ. ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿರವರು ಅ.ಸ.ನೌ.1 ರಿಂದ ಅ.ಸ.ನೌ.3ರೊಂದಿಗೆ ಶಾಮೀಲಾಗಿ, ಖರೀದಿ ಪತ್ರವನ್ನು ಅನಾನುಕೂಲವೆಂದು ರದ್ದುಪಡಿಸಿರುವುದಾಗಿ ಹೇಳಿದರು; ಮತ್ತು ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳು ಒಮ್ಮೆ ಖರೀದಿ ನೋಂದಣಿಯಾದ ನಂತರ, ಪಹಣಿ ಪತ್ರಿಕೆಯಲ್ಲಿ ಹೆಸರು ದಾಖಲಾಗದೇ, ಖರೀದಿ ನೋಂದಣಿ ಮಾಡಿದ್ದನ್ನು ರದ್ದುಗೊಳಿಸಲು ಬರುವುದಿಲ್ಲವೆಂದು ತನಗೆ ತಿಳಿಸಿದ್ದರು ಮತ್ತು ಶ್ರೀ.ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿ ರವರಿಂದ ನೀವುಗಳ ರೂ.2 ಲಕ್ಷ ಹಣ ಪಡೆದು, ಅನಾನುಕೂಲವೆಂದು ಖರೀದಿ ನೋಂದಣಿಯಾಗಿದ್ದನ್ನು, ರದ್ದುಪಡಿಸುತ್ತದೆಂದು ನೀವು ತಿಳಿಸಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ. ಹಾಗೂ ಕಡತ ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ 4ನೇ ಎದುರುದಾರ ಶ್ರೀ ಪಿ.ಆರ್.ಬಿಡಿಕರ್ ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ ಧಾರವಾಡ ಇವರು ಮೇಲ್ಕಂಡ ಜಮೀನುಗಳ ಕ್ರಮ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಅಂದರೆ, ದಿ: 02.12.2011ರಂದು ಮತ್ತು ಸದರಿ ಕ್ರಯ ರದ್ದತಿ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಅಂದರೆ ದಿ: 31.12.2011ರಂದು ಜೆ-ನಮೂನೆಯನ್ನು ಆನ್‌ಲೈನ್ ಮೂಲಕವೇ ಕಳುಹಿಸಿದ್ದು, ಹಾರ್ಡ್ ಕಾಪಿಯನ್ನು ಸಹ ಅದೇ ದಿನವೇ 4ನೇ ಎದುರುದಾರರು ಕಳುಹಿಸಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ 4ನೇ ಎದುರುದಾರರು ಡಿಸ್‌ಪ್ಯಾಚ್ ಆಫ್ ಹಾರ್ಡ್ ಕಾಪಿ ಜೆ-ಸ್ಲಿಪ್‌ಗಳ ಪ್ರತಿಗಳನ್ನು ಸಹ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಅ.ಸ.ನೌ-1 , ಅ.ಸ.ನೌ.2 ಮತ್ತು ಅ.ಸ.ನೌ.3 ರರು ಹಾರ್ಡ್ ಕಾಪಿ ಅದೇ ದಿನ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಹೇಳಿರುವುದು ನಂಬಲರ್ಹವಲ್ಲ ಮತ್ತು ಹಾರ್ಡ್ ಕಾಪಿ ಬರದೇ ಇರುವುದರಿಂದ ದಾಖಲಾತಿಯನ್ನು ಅ.ಸ.ನೌ.3 ತಿರಸ್ಕರಿಸಿರುತ್ತಾರೆಂದು ಅ.ಸ.ನೌ.1ರಿಂದ ಅ.ಸ.ನೌ.3 ರವರು ಹೇಳಿರುವುದು ಸಹ ನಂಬಲರ್ಹವಲ್ಲ; ಹಾಗೂ ಕ್ರಯ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಮತ್ತು ಕ್ರಯ ರದ್ದತಿ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಜೆ-ನಮೂನೆ ಆನ್‌ಲೈನ್ ಮೂಲಕ ಮತ್ತು ಹಾರ್ಡ್ ಕಾಪಿಗಳನ್ನು ಸಹ ಅದೇ ದಿನವೇ 4ನೇ ಎದುರುದಾರರು ಕಳುಹಿಸಿದ್ದರೂ

ಶ್ರೀ
27/12/17

ಸಹ, ಅ.ಸ.ನೌ.1 ರಿಂದ ಅ.ಸ.ನೌ.3ರವರು ದೂರುದಾರರ ಹಕ್ಕು ದಾಖಲಾತಿಯನ್ನು ತಿರಸ್ಕರಿಸಿ, ಕರ್ತವ್ಯ ಲೋಪವನ್ನು ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ ಹಾಗೂ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ (3) (1) ರಿಂದ (3) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಮಾಡಿರುತ್ತಾರೆ.

ANNEXURE-II

STATEMENT OF IMPUTATION OF MISCONDUCT

3. ಧಾರವಾಡ ಜಿಲ್ಲೆ ಮತ್ತು ತಾಲ್ಲೂಕಿನ ಕಲಕೇರಿ ಗ್ರಾಮದ ಶ್ರೀ ಭೀಮಪ್ಪ ಬಿನ್ ಶಿವಪ್ಪ ರಟ್ಟೊಳ್ಳಿ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರ" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಧಾರವಾಡ ಜಿಲ್ಲೆ ಮತ್ತು ತಾಲ್ಲೂಕಿನ ತಹಶೀಲ್ದಾರರವರ (ಇನ್ನು ಮುಂದೆ "ಎದುರುದಾರ 1" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ವಿರುದ್ಧದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 9ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

4) ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರ:-

ಅ) ದೂರುದಾರರು ದಿ: 01.12.2011ರಂದು ಧಾರವಾಡ ತಾಲ್ಲೂಕು ಕಣವಿಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.61/5 ಕ್ಷೇತ್ರ 4 ಎಕರೆ 34 ಗುಂಟೆ ಹಾಗೂ ಸರ್ವೆ ನಂ.62/5 2 ಎಕರೆ 13 ಗುಂಟೆ ಜಮೀನನ್ನು ಶ್ರೀ ಶ್ರೀನಿವಾಸರಾವ್ ಬಿನ್ ರಾಘವೇಂದ್ರ ರಾವ್ ದೇಸಾಯಿ ರವರಿಂದ ರೂ. 9,36,000/-ಗಳಿಗೆ ತಾನು ಖರೀದಿಸಿದ್ದು, ಆ ವೈಕಿ ರೂ. 8,76,000/-ಗಳನ್ನು ನಗದು ರೂಪದಲ್ಲಿ, ಉಳಿದ ರೂ. 64,000/-ಗಳನ್ನು ಕೆವಿಜಿ ಬ್ಯಾಂಕ್, ಮುಗದ ದಲ್ಲಿ, ಚೆಕ್ ಸಂ.16801ರ ಮುಖಾಂತರ ಕೊಟ್ಟಿದ್ದು, 4 ತಿಂಗಳು ತಾನು ಚೆಕ್ ಜಮಾ ಮಾಡುವುದಿಲ್ಲವೆಂದು ಶ್ರೀ. ಶ್ರೀನಿವಾಸರಾವ್ ಬಿನ್ ರಾಘವೇಂದ್ರ ರಾವ್ ದೇಸಾಯಿರವರು ಫಿರ್ಯಾದಿಗೆ ತಿಳಿಸಿದ್ದರು. ಅದೇ ದಿನ, ಮೇಲ್ಕಂಡ ಜಮೀನುಗಳ ಖರೀದಿ ಪತ್ರ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ರವರ ಕಛೇರಿಯಲ್ಲಿ ನೋಂದಣಿಯಾಗಿದ್ದು, ಅನಂತರ ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳು, ಧಾರವಾಡ ಕಾರ್ಯಾಲಯಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, 15 ದಿನಗಳ ನಂತರ ದೂರುದಾರರು ಕಣವಿಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ರವರ ಕಛೇರಿಯಿಂದ ವರದಿ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದು, ದೂರುದಾರರು ಭೂಮಿ ಕೇಂದ್ರ ವಿಭಾಗದ ಗಣಕೀಕರಣ ಅಧಿಕಾರಿಗಳನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಿಂದ ವರದಿ ಭೂಮಿ ಕೇಂದ್ರಕ್ಕೆ ಬಂದಿದ್ದು, ಅದನ್ನು ಈಗಾಗಲೇ ಗ್ರಾಮ

27/12/17

ಲೆಕ್ಕಾಧಿಕಾರಿ, ಕಣವಿಹೊನ್ನಾಪುರ ರವರನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ, ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ವರದಿ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದು, ದೂರುದಾರರು ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಧಾರವಾಡ ವಲಯ ಇವರನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ, ಉಪನೋಂದಣಾಧಿಕಾರಿ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ವರದಿ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ;

ಆ) ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಧಾರವಾಡ ವಲಯ ಹಾಗೂ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ, ಕಣವಿಹೊನ್ನಾಪುರ ಇವರುಗಳು ಫಿಯಾದಿಗೆ ರೂ.2 ಲಕ್ಷ ಕೊಡುವಂತೆ ಒತ್ತಾಯ ಮಾಡಿದ್ದು, ಆ ಹಣ ನೀಡದೇ ಇದ್ದರೆ, ತಮ್ಮ ಹೆಸರನ್ನು ಪಹಣಿ ಪತ್ರಿಕೆಯಲ್ಲಿ ಗಣಕೀಕರಣ ವಿಭಾಗದಲ್ಲಿ ತಮಗೆ ಯಾವುದೇ ವಿಷಯ ತಿಳಿಸದೇ ತಿರಸ್ಕರಿಸುತ್ತೇವೆಂದು ಮತ್ತು ಒಂದು ವೇಳೆ ಈ ಎಲ್ಲಾ ವಿಷಯ ಅವರ ಮೇಲಾಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ಬಂದರೆ, ನೀನು ನಮ್ಮ ಮೇಲೆ ದಬ್ಬಾಳಿಕೆ ಮಾಡುತ್ತೀಯೆ ಎಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತರುತ್ತೇವೆಂದು ದೂರುದಾರರಿಗೆ ಬೆದರಿಕೆ ಹಾಕಿರುವುದಾಗಿ ಮತ್ತು ಫಿಯಾದಿದಾರರು ರೂ. 2 ಲಕ್ಷ ಹಣ ಕೊಡದ ಕಾರಣಕ್ಕಾಗಿ ಸದರಿ ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಧಾರವಾಡ ವಲಯ ಹಾಗೂ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ, ಕಣವಿಹೊನ್ನಾಪುರ ಇವರುಗಳು ತಾನು ಖರೀದಿ ಮಾಡಿಸಿಕೊಂಡಿದ್ದನ್ನು ತಿರಸ್ಕರಿಸಿರುವುದಾಗಿ;

ಇ) ಶ್ರೀ. ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿ ರವರು ತನಗೆ ಗೊತ್ತಿಲ್ಲದೆ, ಚೆಕ್ ಬೌನ್ಸ್ ಆಗಿದ್ದ ಏಷಿಯವನ್ನು ತನ್ನ ಹೆಂಡತಿ ಮತ್ತು ತಂದೆಯ ಹತ್ತಿರ ವಿಷಯ ಹೇಳಿದ್ದು, ತಾನು ರೂ.60,000/- ಹಣ ಕೊಡಲಿಕ್ಕೆ ಹೋದಾಗ ಶ್ರೀ. ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿ ರವರು ಎದುರುದಾರರೊಂದಿಗೆ ಶಾಮೀಲಾಗಿ, ಖರೀದಿ ಪತ್ರವನ್ನು ಅನಾನುಕೂಲವೆಂದು ರದ್ದುಪಡಿಸಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ;

ಈ) ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳು ಒಮ್ಮೆ ಖರೀದಿ ನೋಂದಣಿಯಾದ ನಂತರ, ಪಹಣಿ ಪತ್ರಿಕೆಯಲ್ಲಿ ಹೆಸರು ದಾಖಲಾಗದೇ, ಖರೀದಿ ನೋಂದಣಿ ಮಾಡಿದ್ದನ್ನು ರದ್ದುಗೊಳಿಸಲು ಬರುವುದಿಲ್ಲವೆಂದು ತನಗೆ ತಿಳಿಸಿದ್ದರು ಮತ್ತು ಶ್ರೀ. ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿ ರವರಿಂದ ರೂ.2 ಲಕ್ಷ ಹಣ ಪಡೆದು, ಅನಾನುಕೂಲವೆಂದು ಖರೀದಿ ನೋಂದಣಿಯಾಗಿದ್ದನ್ನು, ರದ್ದುಪಡಿಸಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತಾರೆ. ದೂರುದಾರರು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ದಿ. 02.07.2012 ಮತ್ತು 28.08.2012ರಂದು ದೂರು ನೀಡಿದ ಬಗ್ಗೆ ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವುದಿಲ್ಲ.

5. ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಕಣವಿಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ ಮತ್ತು ಧಾರವಾಡ ವಲಯದ ಕಂದಾಯ ನಿರೀಕ್ಷಕರು ಮತ್ತು ಧಾರವಾಡ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳ ವಿರುದ್ಧವೂ ಸಹ ಆರೋಪಗಳನ್ನು ಮಾಡಿದ್ದು, ಸದರಿ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಯಾದ ಶ್ರೀ. ಪರಮಾನಂದ್ ದೊಡ್ಡನವರ್, ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾದ ಶ್ರೀ.ಪಿ.ಎಂ.ಹಿರೇಮಠ ಮತ್ತು ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿಯಾದ ಶ್ರೀ ಪಿ.ಆರ್. ಬಿಡಿಕರ್ ರವರುಗಳನ್ನು ಕ್ರಮವಾಗಿ 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರನ್ನಾಗಿ ಸೇರಿಸಲಾಯಿತು.

ಶ್ರೀ
24/12/17

6. ಸದರಿ ದೂರಿಗೆ ಎದುರುದಾರರುಗಳಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, 1 ರಿಂದ 3ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಹೇಳಿದ್ದೇನೆಂದರೆ;

ಅ) 1ನೇ ಎದುರುದಾರರಾದ -ಶ್ರೀ. ಶ್ರೀನಿವಾಸ್ ರಾಘವೇಂದ್ರ ದೇಸಾಯಿರವರು ಧಾರವಾಡ ತಾಲ್ಲೂಕಿನ ಕಣಿವೆಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.61/5ರ 4 ಎಕರೆ 39 ಗುಂಟೆ ಜಮೀನನ್ನು ದಿ: 01.11.2012ರಂದು ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ 7070/11-12ರಲ್ಲಿ ಹಾಗೂ ಸರ್ವೆ ನಂ. 62/5ರ 2 ಎಕರೆ 13 ಗುಂಟೆ ಜಮೀನನ್ನು ದಸ್ತಾವೇಜು ಸಂ. 7071/11-12ರಲ್ಲಿ ದಿ: 02.12.2011ರಂದು ದೂರುದಾರರ ಹೆಸರಿನಲ್ಲಿ ನೋಂದಣಿ ಮಾಡಿರುತ್ತಾರೆ;

ಆ) ಸದರಿ ಜಮೀನುಗಳ ಕ್ರಯ ಪತ್ರ ರದ್ದತಿ ಪತ್ರವನ್ನು ದಸ್ತಾವೇಜು ಸಂ. ಬಿಡಬ್ಬುಡಿ/1/ 07920/11-12, ಸಂ. ಬಿಡಬ್ಬುಡಿ/1/07921/11-12 ದೂರುದಾರರು ತಮ್ಮ ವೈಯಕ್ತಿಕ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ದಿ: 31.12.2011ರಂದು ನೋಂದಣಿ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತಾರೆ;

ಇ) ಖರೀದಿಯಾದ ಬಗ್ಗೆ ಮೂಲ ವರದಿಯ ಮೂಲ ಪ್ರತಿಯು ಧಾರವಾಡ ಹಿರಿಯ ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳಿಂದ ಬರದೇ ಇರುವುದರಿಂದ, ಖರೀದಿ ಪ್ರಕಾರ ಹಕ್ಕು ದಾಖಲಾತಿಯನ್ನು 3ನೇ ಎದುರುದಾರರು ತಿರಸ್ಕರಿಸಿರುತ್ತಾರೆ;

ಈ) ಮುಂದುವರೆದು 2ನೇ ಎದುರುದಾರರು ಹೇಳುವುದೇನೆಂದರೆ, ಖರೀದಿ ಪ್ರಕಾರ ಗ್ರಾಮದ ಹಕ್ಕು ದಾಖಲಾತಿ ಸಂಖ್ಯೆ: 26/11-12 ಮತ್ತು 27/11-12ಕ್ಕೆ ದಾಖಲಾಗಿದ್ದು, ನಮೂನೆ-12ರ ಚೆಕ್‌ಲಿಸ್ಟ್ ಮತ್ತು ನಮೂನೆ-21ರ ನೋಟೀಸ್ ಮಾತ್ರ ಗ್ರಾಮಕ್ಕೆ ಬಂದಿದ್ದು, ಖರೀದಿ ಬಗ್ಗೆ ಮೂಲ ವರದಿಯ ಹಾರ್ಡ್ ಕಾಪಿಯು ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ರವರಿಂದ ಬರದೇ ಇರುವುದರಿಂದ, ಸದರಿ ಹಕ್ಕು ದಾಖಲಾತಿಯನ್ನು 2ನೇ ಎದುರುದಾರರು ತಿರಸ್ಕರಿಸಿರುವುದಾಗಿ ಹೇಳಿದ್ದು;

ಉ) ಮುಂದುವರೆದು 3ನೇ ಎದುರುದಾರರು ಹೇಳುವುದೇನೆಂದರೆ, ಖರೀದಿ ವ್ಯವಹಾರವನ್ನು ದೂರುದಾರರು ಖರೀದಿ ರದ್ದತಿ ಪತ್ರದ ಮೂಲಕ ರದ್ದುಪಡಿಸಿ ಕೊಂಡಿದ್ದರಿಂದ, ದೂರುದಾರರ ಕೋರಿಕೆಯಂತೆ ಸದರಿ ಜಮೀನುಗಳಿಗೆ ದೂರುದಾರರ ಹೆಸರುಗಳನ್ನು ದಾಖಲಿಸಲು ಅವಕಾಶವಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಿದೆ.

7. ನಾಲ್ಕನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಹೇಳಿದ್ದೇನೆಂದರೆ-

ಅ) ಶ್ರೀ.ಶ್ರೀನಿವಾಸ್ ರಾಘವೇಂದ್ರ ದೇಸಾಯಿರವರು ಧಾರವಾಡ ತಾಲ್ಲೂಕಿನ ಕಣಿವೆಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 61/5ರ 4 ಎಕರೆ 39 ಗುಂಟೆ ಜಮೀನನ್ನು ದಿ: 01.11.2012ರಂದು ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ: 7070/11-12ರಲ್ಲಿ ಹಾಗೂ ಸರ್ವೆ ನಂ. 62/5ರ 2 ಎಕರೆ 13 ಗುಂಟೆ ಜಮೀನನ್ನು ದಸ್ತಾವೇಜು ಸಂ. 7071/11-12ರಲ್ಲಿ ದಿ: 02.12.2011ರಂದು ದೂರುದಾರರ ಹೆಸರಿನಲ್ಲಿ ನೋಂದಣಿ ಮಾಡಿರುತ್ತಾರೆ;

ಶ್ರೀ.ಶ್ರೀನಿವಾಸ್ ರಾಘವೇಂದ್ರ
23/12/2012

ಅ) ದಿ: 31.12.2011ರಂದು ಉಭಯ ಪಕ್ಷಗಾರರು ಮುದ್ರಾಂಕ ಶುಲ್ಕ ಮತ್ತು ನೋಂದಣಿ ಶುಲ್ಕ ತುಂಬಿ ಸದರಿ ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆಗಳಡಿಯಲ್ಲಿ ಕ್ರಯ ರದ್ದತಿ ಪತ್ರವನ್ನು ನೋಂದಣಿ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ;

ಇ) ಖರೀದಿ ದಸ್ತಾವೇಜು ನೋಂದಾದ ದಿನವೇ ಅಂದರೆ, ದಿ: 02.12.2011ರಂದೆ ಜೆ-ನಮೂನೆ ಆನ್‌ಲೈನ್ ಮೂಲಕವೇ ಹೋಗಿದ್ದು, ಹಾರ್ಡ್ ಕಾಪಿಯನ್ನು ಅದೇ ದಿನವೇ ಕಳುಹಿಸಲಾಗಿದೆ;

ಈ) ದಿ: 31.12.2011ರಂದು ಕ್ರಯ ರದ್ದತಿ ಪತ್ರವು ನೋಂದಾದ ದಿನವೇ ಜೆ-ನಮೂನೆ ಸಹ ಹೋಗಿರುತ್ತದೆ.

8. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಕಂಡುಬಂದ ಅಂಶಗಳೆಂದರೆ:

ಅ) 4ನೇ ಎದುರುದಾರರು ಮೇಲ್ಕಂಡ ಜಮೀನುಗಳ ಕ್ರಮ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಅಂದರೆ, ದಿ: 02.12.2011ರಂದು ಮತ್ತು ಸದರಿ ಕ್ರಯ ರದ್ದತಿ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಅಂದರೆ ದಿ: 31.12.2011ರಂದು ಜೆ-ನಮೂನೆಯನ್ನು ಆನ್‌ಲೈನ್ ಮೂಲಕವೇ ಕಳುಹಿಸಿದ್ದು, ಹಾರ್ಡ್ ಕಾಪಿಯನ್ನು ಸಹ ಅದೇ ದಿನವೇ 4ನೇ ಎದುರುದಾರರು ಕಳುಹಿಸಿರುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ 4ನೇ ಎದುರುದಾರರು ಡಿಸ್‌ಪ್ಯಾಚ್ ಆಫ್ ಹಾರ್ಡ್ ಕಾಪಿ ಜೆ-ಸ್ಲಿಪ್‌ಗಳ ಪ್ರತಿಗಳನ್ನು ಸಹ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ತಮಗೆ ಹಾರ್ಡ್ ಕಾಪಿ ಅದೇ ದಿನ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು 1 ರಿಂದ 3ನೇ ಎದುರುದಾರರು ಹೇಳಿರುವುದು ನಂಬಲರ್ಹವಲ್ಲ ಮತ್ತು ಹಾರ್ಡ್ ಕಾಪಿ ಬರದೇ ಇರುವುದರಿಂದ ದಾಖಲಾತಿಯನ್ನು 3ನೇ ಎದುರುದಾರರು ತಿರಸ್ಕರಿಸಿರುತ್ತಾರೆಂದು 1ರಿಂದ 3ನೇ ಎದುರುದಾರರು ಹೇಳಿರುವುದು ಸಹ ನಂಬಲರ್ಹವಲ್ಲ;

ಆ) ಕ್ರಯ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಮತ್ತು ಕ್ರಯ ರದ್ದತಿ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಜೆ-ನಮೂನೆ ಆನ್‌ಲೈನ್ ಮೂಲಕ ಮತ್ತು ಹಾರ್ಡ್ ಕಾಪಿಗಳನ್ನು ಸಹ ಅದೇ ದಿನವೇ 4ನೇ ಎದುರುದಾರರು ಕಳುಹಿಸಿದ್ದರೂ ಸಹ, 1 ರಿಂದ 3ನೇ ಎದುರುದಾರರು ದೂರುದಾರರ ಹಕ್ಕು ದಾಖಲಾತಿಯನ್ನು ತಿರಸ್ಕರಿಸಿ, ಕರ್ತವ್ಯ ಲೋಪವನ್ನು ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಇ) 4ನೇ ಎದುರುದಾರರು ಯಾವುದೇ ಕರ್ತವ್ಯ ಲೋಪವನ್ನು ಎಸಗಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧದ ನಡವಳಿಗಳನ್ನು ಕೈಬಿಡಲಾಗಿದೆ.

9. ಒಂದರಿಂದ 3ನೇ ಎದುರುದಾರರು ನೀಡಿರುವ ಉತ್ತರ, ದೂರಿನ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಅವರ ವಿರುದ್ಧದ ನಡವಳಿಗಳನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿರುವುದಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

10. Plea of DGO 1 to 3 have been recorded and DGOs have pleaded not guilty and they claimed for holding enquiry.

(Handwritten signature and date)
24/12/2017

11. The DGOs 1 to 3 appeared on 22.9.2015 in pursuance to service of notice on them.
12. The DGOs 1 to 3 have filed their separate written statements.
13. The DGO 1-Tahasildar, Dharwad taluk and DGO 2 Sri.Paramananda Doddannavar, Village Accountant, Kanvi Honnapur village contends that, they were not working as at the said point of time and the disciplinary authority not applied its mind while granting the permission to conduct an enquiry against him.
14. Both these DGOs contend the matter is related to the sale deeds to Sy.No.62/5 measuring 2 acre 13 guntas and 61/5 measuring 4 acres 39 guntas purchase by this complainant under two different sale deeds 2.12.2011 for a sale consideration amount by the sale deeds got cancelled on 19.12.2011 in view of the discrepancies between the seller and the purchaser.
15. It is relevant to state that as per section 128 of the Karnataka land Revenue Act, 1964, a person who acquired any right by succession, survivorship, inheritance, gift, lease or otherwise shall report to the prescribed officer of the village within three months from the date of such acquisition. As per section 129 of the same act the prescribed officer of the village should notify such request for public enabling them to file their objection if any by giving time as stipulated in the rules. Thereafter, required entry has to be made in the mutation register. Normally, 30 days time will be given for filing objections from the date of its publication in form 21. In this instant case even before making request to the prescribed officer of the village

[Handwritten signature]
27/5/2017

for necessary entries the registered sale deeds dated 2.12.2011 were cancelled by the complainant himself on 19.12.2011 itself without examining these aspect the investigation authority gave a report and consequently recommendation is made.

16. The DGO 3- Sri.P.M.Hiremath contends due to the non receipt of the original record he has accepted the proposal on 19.12.2011 in rejecting the same and forwarded the same to the concerned Tahasildar.

17. On behalf of the Disciplinary Authority, the complainant-CW.1 Sri.Bhimappa Shivappa Ratolli, R/o Kalkeri, Dharwad district is examined as PW.1 and got marked Ex.P1, P1a, Ex.P2 containing 57 sheets and Ex.D.1 to D6 are marked and P.O has closed his evidence. The SOS of the DGOs are recorded they totally denied the evidence of PW.1 and states they have got defence evidence on their behalf. The DGOs No.1 to 3 have filed their affidavits by way of examination in chief and examined as DWs No.1 to 3, Ex.D7 to D17 are got marked.

18. The disciplinary authority and DGO 1 to 3 have filed the written in brief and heard the submissions. I answer the above charge in **NEGATIVE** against the DGO-1 and 2 and **AFFIRMATIVE** against DGO-3 for the following:

REASONS

19. It is the prime duty of the disciplinary authority to prove the charges substantially that are leveled against the DGO.

24/5/2017

20. It is specific case of the complainant that, he has purchased the land bearing sy.No.61/5 measuring 4 acre 34 guntas and sy.No.62/5 measuring 2 acres 13 guntas of Kanvi Honnapur village Dharwad district from Srinivas Desai for a sale consideration of Rs.9,36,000/- (Nine Lakh thirty six thousand only) out of the total sale consideration amount an amount of Rs.8,76,000/- was paid in cash and the rest of the amount of 64,000/- was paid through a cheque No.08190 of Vijaya Bank and asked him to release the amount after four months. Likely, the said sale deed was got registered before the Sub Registrar, Dharwad on 2.12.2011.

21. After the registration it was sent to Tahasildar, Dharwad to change the khata of the said properties into the name of the complainant. He has approached the computer operator of the Taluk office who told document has been sent to village accountant of Kanvi Honnapura. Thereafter, he approached the said village accountant who has told he has not received the file. Both Village Accountant and Revenue Inspector (DGO 2 & 3) instead of doing the work they demanded a sum of Rs.2 lakhs. For having not complied their demands both of them have discarded in doing their work. Finally, he approached the Tahasildar who in turn told that, the said facts are not within his knowledge and he went away. These acts of the DGOs appears there was a clear collusion with the seller in cancelling the registered document.

22. The disciplinary authority has examined the complainant Sri.Bhimappa Shivappa Ratolli as PW.1. He has eventually

21.
27/12/2017

deposed about the event/circumstances of filing the complaint to this Lokayukta authority as per Ex.P1 with his signature at Ex.P1(a) and xerox copies of the enclosures containing 57 sheets as per Ex.P2. He is cross examined by each of the DGOs-1 to 3 separately. No doubt, he has admitted the purchase of two properties under two different sale deeds as per Ex.D.1 and 2 and cancellation of these two sale deeds through cancellation deed on dated: 19.12.2011 as per Ex.D3. It is also elicited by putting a suggestion that soon after the execution of deed of cancellation, neither creates, nor affects the title to both the survey number. Thus, it is not a document of the title. In confirmation to the registered cancellation deed, the Tahasildar has cancelled MR 26 and 27 to both the lands bearing sy.No.61/5 and 62/5 of Kanvi Honnapura village, Dharwad district u/s 128 and 129 of KLR Act an endorsement is issued by the Revenue Inspector, Dharwad on 27.1.2014. Consequently, in view of the cancellation of the mutation to the lands, he prefers an appeal to the Asst. Commissioner, Dharwad through his letter dated 20.7.2012 these papers are enclosed in Ex.P2.

23. It is elicited in the cross examination by the DGO-1 that, on 30.6.2015 he has filed an application under the provision of the RTI Act to furnish the names of the Tahasildar working from 2010 to 2015 he has obtained an information about the list of the concerned officers who have worked as per Ex.D4. He further admits that the DGO-1 was worked as Tahasildar from 3.10.2013 onwards. He further admits he has not mentioned the names of the officers in his complaint-Ex.P1.

[Handwritten signature]
27/5/2017

24. The DGO-1 has filed his affidavit evidence by way of examination in chief and examined as DW.1. He was promoted from the cadre of Sheristedar to the cadre of Tahasildar Grade-II by a notification dated:19/12/2012 as per Ex.D10. Pursuant to the said order relieve memo was given to him from the office of the Regional Commissioner, Belagavi and he reported for the duty at District training Centre, Haveri district vide dated 1/1/2013 as per Ex.D11. Later on, he is promoted as Tahasildar, Dharwad by the orders of the Add. D.C, Dharwad as per the notification No.521 ASD 2012 dated:13/2/2013 and relieved from the duties as per Ex.D12 intimated to the Deputy Commissioner, Dharwad and reported for the duty on 13/3/2013. Thereafter, you are posted as regular Tahasildar by an order dtd:3/10/2013 as per Ex.D7 and he has taken over the charge as per Ex.D8. It is elicited in the cross examination he was not working as Tahasildar, Dharwad to depose that the office of the Sub Registrar, Dharwad has sent J slips through online and also a hard copy on 2/12/2011 and 13/12/2011. Further, the date on which, the complainant had given his complaint, he was not working. Thus, there is no question of rejecting the claim of the complainant. In support of this evidence it is elicited in the cross examination of PW.1 the DGO-1 was worked as Tahasildar from 3/10/2013 onwards and one Shivanand Bhajantri was working as Tahasildar from 10/7/2012 to 18/3/2013 which is forthcoming from the list of the officers obtained as per Ex.D4. Further, he admits he has not made any transaction with DGO-1 as he was not working and he is unaware of with the CDs. He also states as on the date

24/5/2017

when he filed the complaint the DGO-1 was working as Tahasildar in the office of Regional Commissioner, Belagavi.

25. It is admitted that in 2012 Ravindra K. Lingannavar was working as a Tahasildar 20.7.9.2008 to 10.7.2012 as per Ex.D5. He further admits one Shivanand Bhajantri was working as Tahasildar 10.7.2012 to 18.3.2013 and DGO was working as a Tahasildar from 3.10.2013 onwards. It is admitted the DGO was working in the cadre of Sheristedar and he was promoted to the cadre of Tahasildar Grande-II by a notification dated 19.12.2012 as per Ex.D10. Thereafter, he is posted as a Vice Principal of District Training Centre, Haveri district vide dated 1.1.2013 as per Ex.D11. Later on, he is promoted as a Tahasildar, Dharwad by the Addl.Deputy Commissioner, Dharwad vide order dated 3.10.2013 as per Ex.D7. Likely, he has produced Ex.D8 which is the CTC for having taken over the charge as Tahasildar, Dharwad from 3.10.2013 onwards. He was relieved from the cadre of Vice Principal Centre and assumed the charge of the Tahasildar duly intimated to the Dy.Commissioner, Dharwad district as per Ex.D12. These documents are got marked through DW.1.

26. Further, the DGO No.2 has filed his affidavit evidence by way of examination in chief and examined as DW.2 through whom the office order of the Tahasildar dated 4.10.2010 having relieved the DGO No.2 on 4.10.2010 as per the direction of the DC of Dharwad under Ex.D13 and further office order of the Tahasildar for having intimated to the DGO No.2 to appear take the charge in the office of the Deputy Commissioner under Ex.D14 the office proceedings for having deputed the DGO No.2

27/5/2013

to work in Vidhana Sabha election dated 20.3.2013 as per Ex.D15 and the orders of the Tahasildar having deputed him in work in the elections through Ex.D16 and Ex.D17 shows one B.N.Basavaraj the Village Accountant was to superannuated and discharged from his duties on 31.5.13 at 5.30 PM are marked. It is elicited in the cross examination, the day on which, the complainant had given his complaint he was not working. Thus, there is no question of rejecting the claim of the complainant. Further, he states he was not working as Village Accountant, Dharwad.

27. It is elicited in the cross examination of PW.1 that one B.N.Basavaraju was working as Village Accountant of Kanvi Honnapur during April 2007 to 31/5/2013 as per Ex.D6. It is admitted by PW.1 the DGO 1 and 2 are noway responsible for the execution of deed of cancellation between him and vendor.

28. Further, it is elicited in the cross examination of PW.1, he has filed his complaint on 16.12.2012. In the contents of the complaint he has clearly stated about the execution of the deed of cancellation. He further admits as per Ex.D5 one Ravindra K. Lingannavar was working as a Tahasildar from 27.9.2008 to 10.7.2012 this information is obtained by him through an application filed under RTI Act as per Ex.D4. He also admits one Shivananda Bhajantri was working as Tahasildar form 10.12.2012 to 18.3.2013 he admits the DGO-1 was working as Tahasildar 3.10.13 onwards. He admits he has not made any transaction with DGO-1 and 2 at the time when are working and DGO-1 and 2 are not answerable to the allegations made by him

21.
27/5/2017


in complaint in Ex.P1. Thus, this evidence and document clearly gives go-bye to the acts of the DGO-1 and 2.

29. The next/remaining allegations are against the DGO-3 who was working as the Revenue Inspector. The DGO-3 is examined as DW.3 from whom the mutation register extract to lands bg.Sy.No.61/5 and 62/5 are obtained as per Ex.D18 and 19. Further, Ex.D20 is a letter addressed by DGO-3 to the Tahasildar stating since the hard copy of it was not received, the entry of right is rejected vide letter dated 26.12.2013. Correspondingly Ex.D21 clearly shows the J-copies were sent to both the survey number 7070 and 7071 on dt.2.12.11 and the soft copies of the same were also sent. In the cross examination of PW.1 it is elicited the DW.3 has recorded about the non-receipt of the original records from the computer section, accordingly he has put up the proposal. Further admits, the proposal was rejected on 19.12.2011. This clear evidence shows that the DW.3 are not acted prudently even after the receipt of the J-Copy as per Ex.D21 he has rejected the proposal which has made the complainant to approach this authority in filing the complainant as per Ex.P1. Thus, the oral evidence of PW.1 coupled with the cross examination of DW.3, and the documents clearly substantiates the inaction of the DGO-3 in discharge of official duties.

30. The evidence of PW.1 is credit worthy as against DGO-3 when he himself admits the DGO-1 and 2 are not responsible and on the other hand it is substantiated by him that they were not working as at time when he made transaction or correspondence with DGOs 1 and 2. Thus, there is no reason to

21
27/5/2017

bind these two DGO-1 and 2 to the case on hand. Thus, the charges leveled against DGO-1 and 2 in **NEGATIVE** and the charges leveled against DGO-3 are substantially proved in **AFFIRMATIVE**.


 (L. Vijayalakshmi Devi)
 Additional Registrar Enquiries-9
 Karnataka Lokayukta,
 Bangalore. 27/5/2017

List of witnesses examined on behalf of Disciplinary Authority.


PW-1	Bheemappa Shivappa Ratolli
------	----------------------------

List of Documents marked on behalf of Disciplinary Authority.

Ex.P-1	Complaint form No.I
Ex.P-1(a)	Signature of the complainant
Ex.P-2	Xerox copies of enclosures
Ex. P-3	Typed complaint
Ex. P-4	Comments of DGO
Ex. P-5	Xerox copy of survey sketch
Ex. P-6	The sketch

List of witnesses examined on behalf of DGO.

DW-1	Sri.R.V.Katti
DW-2	Sri.P.H.Daddinavar
DW-3	Sri.P.M.Hiremath


 27/5/2017

List of documents marked on behalf of DGO

Ex.D1	The Xerox copy of the sale deed dtd:2.12.2011
Ex.D2 & 3	The Xerox copy Deed of Cancellation dtd:19.12.2011
Ex.D4	The letter of information obtained under the RTI from the Tahasildar Dharwad dated 7/7/2015 about the list of the Tahasildar who worked from 27/9/2008 up to 3/10/2013
Ex.D5	The letter obtained under the RTI from the Tahasildar Dharwad and information officer dated:7/7/2015 that one Lingannavar was worked as a Tahasildar from 27/9/2008 till 10/7/2005
Ex.D6	The letter obtained under the RTI from the Tahasildar Dharwad and information officer dated:7/7/2015 that one B.N.Basavaraj was worked Village Accountant in Kanvi Honnapura from April 2007 till 31/5/2013 and thereafter he was retired from the service and from 1/6/13 Sri.Paramanand Daddi (DGO-2) was working as Village Accountant in Kanvi Honnapura
Ex.D7	The Addl. DC, Dharwad district, Dharwad has passed an order on dated 3/10/2013 having relieved Smt.S.S. Ballari, Grade-I Tahasildar in the morning and Sri.R.V.Katti Grade-II Tahasildar is placed in charge
Ex.D8	CTC of Sri.R.V.Katti dated 38/10/2013
Ex.D9	Notification dated 25/10/2013 for having transferred Tahasildar Grade-I and Tahasildar Grade-II.
Ex.D10	Notification of the transfer dated 19/12/2012 having given the promotion Shirestedar to Deputy Tahasildar Grade-II
Ex.D11	Regional District, Belagavi passed an order having given the deputy to the DGO-1 R.V.Katti Sheristedar as deputed to work as Vice Principal district training centre Haveri district dtd:1/1/2013
Ex.D12	Intimation given by R.V.Katti Tahasildar, (DGO-1)

R.V.Katti
27/5/2017

	to the DC, Dharwad about holding the charge of Tahasildar, Dharwad on 13/3/2013
Ex.D13	Office order of the Tahasildar, Dharwad for having given direction to the Village accountant and village assistants to work in the office of the Tahasildar enclosure with the list of village accountant.
Ex.D14	Office order dtd:4/10/2010 for having given direction to the Village accountant and village assistants to work in the office of the Tahasildar enclosure with the list of village accountant.
Ex.D15	Proceeding orders of the Tahasildar having relieved the staff on dtd.20/3/2013 to work in the elections.
Ex.D16	Letter addressed to Sri.P.H.Daddinavar, Village Accountant, Dharwad and two other having declared the election day as a general holiday and directed to work in the election
Ex.D17	Officer order of the Tahasildar dated 31/5/13 having relieved Basavaraj, Village Accountant on 31/5/13 at 5-30PM
Ex.D18	MR extract to sy.No.62/5 of Kanvi Honnapura village with MR No.H 26
Ex.D19	MR extract to sy.No.61/5 of Kanvi Honnapura village with MR No.27
Ex.D20	Letter addressed by the RI Dharwad to the Tahasildar Dharwad dtd.26/12/2013
Ex.D21	The letter addressed by the Sub-Registrar, Dharwad to the Tahasildar, dtd.13/3/13 having sent J form along with checked J slips hard copy has been sent



(L. Vijayalakshmi Devi)
Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bangalore.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO:UPLOK-1/DE/401/2015/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 30/5/2017

RECOMMENDATION

Sub:- Departmental inquiry against

- 1) Sri R.V. Katti, Tahsildar, Grade-I (Rule-32),
Dharwad Taluk, Dharwad
- 2) Sri Paramanand Doddinavar, Village Accountant,
Kanvi Honnapur Village, Dharwad Taluk and
District;
- 3) Sri P.M. Hiremath, Revenue Inspector, Dharwad
Circle, Dharwad Taluk – Reg.

Ref:- 1) Government order No. ಆರ್‌ಡಿ 36 ಎಡಿಇ 2015, Bengaluru
dated 16/7/2015

2) Nomination order No.UPLOK-1/DE/401/2015,
Bengaluru, dated 25/7/2015 of Hon'ble
Upalokayukta-1, State of Karnataka, Bengaluru

The Government by its Order dated 16/7/2015 initiated the disciplinary proceedings against (1) Sri R.V. Katti, Tahsildar Grade-I, (Rule 32), Dharwad Taluk, Dharwad District; (2) Sri Paramanand Doddinavar, Village Accountant, Kanavi Honnapur Village, Dharwad Taluk and District; and (3) Sri P.M. Hiremath, Revenue Inspector, Dharwad circle, Dharwad Taluk and District (hereinafter referred to as Delinquent Government Officials 1 to 3 for short as '**DGO-1, DGO-2 and DGO-3 respectively**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-1/DE/401/2015, Bengaluru dated 25/7/2015 nominated Additional Registrar of Enquiries-5, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry

against DGOs 1 to 3 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No. UPLOK-1/DE/2016, Bengaluru, dated 3/8/2016, the Additional Registrar of Enquiries-9 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO-1 Sri R.V. Katti, DGO-2 Sri Paramanand Doddinavar and DGO-3 Sri P.M. Hiremath were tried for the following charge:-

“ಫಿಯಾದುದಾರ ಶ್ರೀ ಭೀಮಪ್ಪ ಬಿನ್ ಶಿವಪ್ಪ ರಟ್ಟೊಳ್ಳಿ ಇವರು ಅ.ಸ.ನೌ-1ರವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಸಂಸ್ಥೆಗೆ ದಿ: 16/11/2012ರಂದು ದೂರನ್ನು ಸಲ್ಲಿಸಿ, ತಮ್ಮ ದೂರಿನಲ್ಲಿ ದಿ:01.12.2011ರಂದು ಧಾರವಾಡ ತಾಲ್ಲೂಕು ಕಣವಿಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 61/5 ಕ್ಷೇತ್ರ 4 ಎಕರೆ 34 ಗುಂಟೆ ಹಾಗೂ ಸರ್ವೆ ನಂ. 62/5, 2 ಎಕರೆ 13 ಗುಂಟೆ ಜಮೀನನ್ನು ಶ್ರೀ ಶ್ರೀನಿವಾಸರಾವ್ ಬಿನ್ ರಾಘವೇಂದ್ರ ರಾವ್ ದೇಸಾಯಿರವರಿಂದ ತಾನು ರೂ.9,36,000/-ಗಳಿಗೆ ಖರೀದಿಸಿದ್ದು, ಆ ಹಣದಲ್ಲಿ ರೂ.8,76,000/-ಗಳನ್ನು ನಗದು ರೂಪದಲ್ಲಿ, ಉಳಿದ ರೂ.64,000/-ಗಳನ್ನು ಕೆವಿಜಿ ಬ್ಯಾಂಕ್, ಮುಗದ ದಲ್ಲಿ, ಚೆಕ್ ಸಂ.16801ರ ಮುಖಾಂತರ ಕೊಟ್ಟಿದ್ದು, 4 ತಿಂಗಳವರೆಗೆ ಚೆಕ್ ಜಮಾ ಮಾಡುವುದಿಲ್ಲವೆಂದು ಶ್ರೀ ಶ್ರೀನಿವಾಸರಾವ್ ಬಿನ್ ರಾಘವೇಂದ್ರ ರಾವ್ ದೇಸಾಯಿರವರು ತಿಳಿಸಿದ್ದರು. ಅದೇ ದಿನ, ಮೇಲ್ಕಂಡ ಜಮೀನುಗಳ ಖರೀದಿ ಪತ್ರ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ರವರ ಕಛೇರಿಯಲ್ಲಿ ನೋಂದಣಿಯಾಗಿದ್ದು, ಅನಂತರ ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳು, ಧಾರವಾಡ ಕಾರ್ಯಾಲಯಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಿದ್ದು, 15 ದಿನಗಳ ನಂತರ ದೂರುದಾರರು ಕಣವಿಹೊನ್ನಾಪುರ ಗ್ರಾಮದ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿಯಾದ ಅ.ಸ.ನೌ.2ರವರಿಗೆ ಸಂಪರ್ಕಿಸಿದಾಗ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ರವರ ಕಛೇರಿಯಿಂದ ವರದಿ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲವೆಂದು ಇವರು ತಿಳಿಸಿದ್ದು, ದೂರುದಾರರು ಭೂಮಿ ಕೇಂದ್ರ ವಿಭಾಗದ ಗಣಕೀಕರಣ ಅಧಿಕಾರಿಗಳನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಿಂದ ವರದಿ ಭೂಮಿ ಕೇಂದ್ರಕ್ಕೆ ಬಂದಿದ್ದು, ಅದನ್ನು ಈಗಾಗಲೇ ಅ.ಸ.ನೌ-2 ರವರಿಗೆ ಕಳುಹಿಸಲಾಗಿದೆಯೆಂದು ತಿಳಿಸಿದ್ದರಿಂದ, ದೂರುದಾರರು ನಿಮ್ಮನ್ನು ಅಂದರೆ ಅ.ಸ.ನೌ.2ರವರನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ, ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ವರದಿ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ನೀವು ತಿಳಿಸಿದ್ದು, ನಂತರ ದೂರುದಾರರು ಅ.ಸ.ನೌ.3 - ಕಂದಾಯ ನಿರೀಕ್ಷಕರು, ಧಾರವಾಡ ವಲಯರವರನ್ನು ಸಂಪರ್ಕಿಸಿದಾಗ, ಅ.ಸ.ನೌ.3 ರವರು ಉಪನೋಂದಣಾಧಿಕಾರಿ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ವರದಿ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸುತ್ತಾರೆ; ಹಾಗೂ ಅ.ಸ.ನೌ.3 ಮತ್ತು ಅ.ಸ.ನೌ-2 ಇವರು ಫಿಯಾದುದಾರರಿಗೆ ರೂ.2 ಲಕ್ಷ ಕೊಡುವಂತೆ ಒತ್ತಾಯ ಮಾಡಿದ್ದು, ಆ ಹಣ ನೀಡದೇ ಇದ್ದರೆ, ಫಿಯಾದಿಯ ಹೆಸರನ್ನು ಪಹಣಿ

ಪತ್ರಿಕೆಯಲ್ಲಿ ಗಣಕೀಕರಣ ವಿಭಾಗದಲ್ಲಿ ಅವರಿಗೆ ಯಾವುದೇ ವಿಷಯ ತಿಳಿಸದೇ ತಿರಸ್ಕರಿಸುತ್ತೇವೆಂದು ಮತ್ತು ಒಂದು ವೇಳೆ ಈ ಎಲ್ಲಾ ವಿಷಯ ಅವರ ಮೇಲಾಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ಬಂದರೆ, ನೀನು ನಮ್ಮ ಮೇಲೆ ದಬ್ಬಾಳಿಕೆ ಮಾಡುತ್ತೀಯೆ ಎಂದು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮತ್ತು ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳ ಗಮನಕ್ಕೆ ತರುತ್ತೇವೆಂದು ದೂರುದಾರರಿಗೆ ಬೆದರಿಕೆ ಹಾಕಿರುವುದಾಗಿ ಮತ್ತು ರೂ.2 ಲಕ್ಷ ಹಣ ಕೊಡದ ಕಾರಣಕ್ಕಾಗಿ ಆ.ಸ.ನೌ.2 ಮತ್ತು ಆ.ಸ.ನೌ.3ರವರುಗಳು ಫಿಯಾದುದಾರರು ಖರೀದಿ ಮಾಡಿಕೊಂಡಿದ್ದನ್ನು ತಿರಸ್ಕರಿಸಿರುವುದಾಗಿ ಆಪಾದಿಸಿದ್ದು; ಹಾಗೂ ಶ್ರೀ ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿರವರು ತನಗೆ ಗೊತ್ತಿಲ್ಲದೆ, ಚೆಕ್ ಬೌನ್ಸ್ ಆಗಿದ್ದ ವಿಷಯವನ್ನು ತನ್ನ ಹೆಂಡತಿ ಮತ್ತು ತಂದೆಯ ಹತ್ತಿರ ವಿಷಯ ಹೇಳಿದ್ದು, ತಾನು ರೂ.60,000/- ಹಣ ಕೊಡಲಿಕ್ಕೆ ಹೋದಾಗ ಶ್ರೀ ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿರವರು ಆ.ಸ.ನೌ.1ರಿಂದ ಆ.ಸ.ನೌ.3 ರವರೊಂದಿಗೆ ಶಾಮೀಲಾಗಿ, ಖರೀದಿ ಪತ್ರವನ್ನು ಅನಾನುಕೂಲವೆಂದು ರದ್ದುಪಡಿಸಿರುವುದಾಗಿ ಹೇಳಿದರೆಂದು; ಮತ್ತು ಹಿರಿಯ ನೋಂದಣಾಧಿಕಾರಿಗಳು ಒಮ್ಮೆ ಖರೀದಿ ನೋಂದಣಿಯಾದ ನಂತರ, ಪಹಣಿ ಪತ್ರಿಕೆಯಲ್ಲಿ ಹೆಸರು ದಾಖಲಾಗದೇ, ಖರೀದಿ ನೋಂದಣಿ ಮಾಡಿದ್ದನ್ನು ರದ್ದುಗೊಳಿಸಲು ಬರುವುದಿಲ್ಲವೆಂದು ತನಗೆ ತಿಳಿಸಿದ್ದರು ಮತ್ತು ಶ್ರೀ ಶ್ರೀನಿವಾಸರಾವ್ ದೇಸಾಯಿ ರವರಿಂದ ನೀವುಗಳ ರೂ.2 ಲಕ್ಷ ಪಡೆದು, ಅನಾನುಕೂಲವೆಂದು ಖರೀದಿ ನೋಂದಣಿಯಾಗಿದ್ದನ್ನು, ರದ್ದುಪಡಿಸುತ್ತದೆಂದು ನೀವು ತಿಳಿಸಿರುವುದಾಗಿ ಹೇಳುತ್ತಾರೆ. ಹಾಗೂ ಕಡತ ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ 4ನೇ ಎದುರುದಾರ ಶ್ರೀ ಪಿ.ಆರ್.ಬಿಡಿಕರ್, ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ, ಧಾರವಾಡ ಇವರು ಮೇಲ್ಕಂಡ ಜಮೀನುಗಳ ಕ್ರಯ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಅಂದರೆ, ದಿ: 02.12.2011ರಂದು ಮತ್ತು ಸದರಿ ಕ್ರಯ ಪತ್ರ ರದ್ದತಿ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಅಂದರೆ ದಿ:31.12.2011ರಂದು ಜೆ-ನಮೂನೆಯನ್ನು ಆನ್‌ಲೈನ್ ಮೂಲಕವೇ ಕಳುಹಿಸಿದ್ದು, ಹಾರ್ಡ್ ಕಾಪಿಯನ್ನು ಸಹ ಅದೇ ದಿನವೇ 4ನೇ ಎದುರುದಾರರು ಕಳುಹಿಸುತ್ತಾರೆ. ಈ ಬಗ್ಗೆ 4ನೇ ಎದುರುದಾರರು ಡಿಸ್‌ಪ್ಯಾಚ್ ಆಫ್ ಹಾರ್ಡ್ ಕಾಪಿ ಜೆ-ಸ್ಲಿಪ್‌ಗಳ ಪ್ರತಿಗಳನ್ನು ಸಹ ಸಲ್ಲಿಸುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಆ.ಸ.ನೌ-1, ಆ.ಸ.ನೌ-2 ಮತ್ತು ಆ.ಸ.ನೌ-3ರವರು ಹಾರ್ಡ್ ಕಾಪಿ ಅದೇ ದಿನ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಹೇಳಿರುವುದು ನಂಬಲರ್ಹವಲ್ಲ ಮತ್ತು ಹಾರ್ಡ್ ಕಾಪಿ ಬರದೇ ಇರುವುದರಿಂದ ದಾಖಲಾತಿಯನ್ನು ಆ.ಸ.ನೌ.3 ತಿರಸ್ಕರಿಸುತ್ತಾರೆಂದು ಆ.ಸ.ನೌ-1ರಿಂದ ಆ.ಸ.ನೌ.3ರವರು ಹೇಳಿರುವುದು ಸಹ ನಂಬಲರ್ಹವಲ್ಲ; ಹಾಗೂ ಕ್ರಯ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಮತ್ತು ಕ್ರಯ ರದ್ದತಿ ಪತ್ರ ನೋಂದಾದ ದಿನವೇ ಜೆ-ನಮೂನೆ ಆನ್‌ಲೈನ್ ಮೂಲಕ ಮತ್ತು ಹಾರ್ಡ್ ಕಾಪಿಗಳನ್ನು ಸಹ ಅದೇ ದಿನವೇ 4ನೇ ಎದುರುದಾರರು ಕಳುಹಿಸಿದ್ದರೂ ಸಹ, ಆ.ಸ.ನೌ-1ರಿಂದ ಆ.ಸ.ನೌ.3ರವರು ದೂರುದಾರರ ಹಕ್ಕು ದಾಖಲಾತಿಯನ್ನು ತಿರಸ್ಕರಿಸಿ, ಕರ್ತವ್ಯಲೋಪವನ್ನು ಎಸಗಿರುವುದು ಮೇಲ್ಕೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ. ಆದ್ದರಿಂದ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ ಹಾಗೂ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ 3(1) ರಿಂದ (3)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಮಾಡಿರುತ್ತಾರೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held

that the Disciplinary Authority has failed to prove the above charge against DGOs 1 and 2 and Disciplinary Authority has proved the above charge against DGO-3.

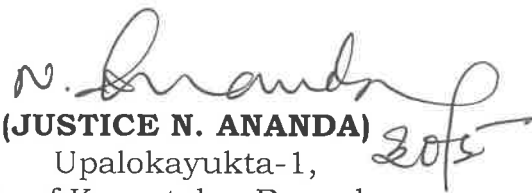
5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO-3, he is due to retire from service on 30/11/2020.

7. Having regard to the nature of charge proved against the DGO-3 Sri P.M. Hiremath, it is hereby recommended to the Government to impose penalty of withholding one annual increment payable to DGO-3 Sri P.M. Hiremath with cumulative effect. It is hereby recommended to Government to exonerate the DGO-1 Sri R.V.Katti and DGO-2 Sri Paramanand Doddinavar from the aforestated charge.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka, Bengaluru.